Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 85 of 2011 in
I.A. No. 152,153 of 2011

Dated : 18th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Wardha Power Company Limited … Appellant(s)

Versus

Maharashtra State Transmission Company Limited ….Respondent(s)

Counsel for the Appellant(s): **Ms. Shikha Ohri, Ms. Surbhi Sharma, Mr. Sunil Sharma**

Counsel for the Respondent(s): **Mr. M.Y. Deshmukh for R.1 & 2**

ORDER

The learned counsel for the Appellant seeks some more time for filing Rejoinder. Accordingly, she is permitted to file the same on or before 26.08.2011 after serving copy on the other side.

Post the matter for hearing on ***01.09.2011***. It is made clear that no further adjournment will be granted.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS